

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) Till the introduction of the scheme recently for import of gold by

NRIs and returning Indians, no import of gold was being allowed except for export production. The quantity of gold imported by SBI, MMTC and HHEC for this purpose during 1990-91 is given below:

(In Kgs.)

S. B. I.	M. M. T. C.	H. H. E. C.
5204	900	957

(b) ~~to~~(d). The gold imported during the above period was supplied to eligible units for export production in accordance with the Schemes for Export of Gold and Silver Jewellery and Articles, notified by the Government.

[English]

Production of Hank Yarn by Mills

9620. SHRI BOLLA BULLI RAMAIAH: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government propose to issue statutory direction that Mills must produce hank yarn to the extent of 50 per cent of their marketable yarn;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) ~~and~~ (b). Government has already issued notification imposing Hank Yarn obligation on any producer of yard to pack not less than 50% of the total yarn packed for Civil consumption in hank from and to produce 80% thereof in counts 40s and below.

(c) Does not arise.

Nabard's Assistance to Mills in Tamil Nadu

9621. SHRI C. SREENIVAASAN: Will the Minister of FINANCE be pleased to state:

(a) whether the National Bank for Agriculture and Rural Development (NABARD) has decided to advance funds for cooperative and public sector mills in Tamil Nadu which are facing severe liquidity crunch; and

(b) if so, the details of such mills?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) National Bank for Agriculture and Rural Development (NABARD) has reported that it has no proposal to advance funds for any co-operative or public sector mills in Tamil Nadu facing severe liquidity crunch.

(b) Does not arise in view of (a) above.

Liberalisation of Gold Policy

9622. SHRI M. V. CHANDRASHEKARA MURTHY:

SHRI ARJUN SINGH SETHI:

Will the Minister of FINANCE be pleased to state:

(a) whether new gold policy has evoked little interest among Non-resident Indians especially in the Gulf countries to send gold to India;

(b) if so, the reasons therefor; and

(c) the steps taken by the Government to further liberalise its gold policy ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWAR THAKUR): (a) The latest trends in imports under the scheme do not support the view that the scheme has evoked little interest among non-resident Indians.

(b) Does not arise.

(c) As a measure of liberalisation, the import duty on gold to be imported under the new gold policy was reduced from Rs. 540 per 10 grams to Rs. 220 per 10 grams on 30.4.1992.

S. T. A. Permits under D. T. C. Operation

9623. SHRI JEEWAN SHARMA: Will

the Minister of SURFACE TRANSPORT be pleased to state:

(a) the number of State Transport Authority permits granted to private bus operators to run their buses in Delhi during each month of the last twelve months and the procedure adopted in granting such permits;

(b) whether State Transport Authority has issued these permits without calling for applications from the general public;

(c) if so, the reasons therefor;

(d) whether the S. T. A. has also issued permits to some of the people who had applied under the scheme of issue of 3000 permits; and

(e) if so, the details thereof and the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF SURFACE TRANSPORT (SHRI JAGDISH TYTLER): (a) to (c). The S. T. S. A., Delhi Administration granted 88 permits during the last 12 months May, 1991 to April, 1992. The details are as under:-

No. of Permits Issued.	Months of Issue
9	Sept. 1991.
1	Oct. 1991.
6	Dec. 1991.
5	Jan. 1992
11	Feb. 1992
29	March. 1992
27	April, 1992.
Total	88